

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 403
IB/938/ND/2020

IN THE MATTER OF:

M/s. L & T Infrastructure Finance Company Ltd.

...PETITIONER

Vs.

Mr. Atul Punj

...RESPONDENT

Section

Under Section 95 (1) of IBC

Order delivered on 23.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant

:Mr. Vinam Gupta, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Leaned Counsel for the Petitioner has submitted that the order dated 28.09.2020 has been complied with and since the Delhi High Court is seized of the matter and therefore the present application is adjourned sine die in terms of the order passed by the Delhi High Court on 12.10.2020 in Writ Petitioner No. (Civil) 5912 of 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member(J)**